

Standard Company Ltd., is to be located. In respect of Madras Fertilizers Ltd., the Government has decided for disinvestment through strategic sale with transfer of management control to the strategic investor. It has also been decided to sell Madurai and Mamallapuram hotels of ITDC after demerger. The disinvestment process in these hotels is continuing.

Disinvestment of major Oil Companies

2128. SHRI S. AGNIRAJ : Will the Minister of DISINVESTMENT be pleased to state:

- (a) whether it is a fact that major oil companies are being taken up for privatisation/disinvestment;
- (b) if so, the details thereof;
- (c) by when it is likely to be implemented; and
- (d) the expected revenue inflow through this process?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) to (d) The Government has decided to disinvest at this stage 33.58% of the equity of IBP Co. Ltd., in favour of a strategic partner. The process of disinvestment in IBP Co. Ltd has already started and has not yet been completed.

As the completion of any disinvestment transaction depends on a number of factor like number of bidders, time taken by bidders in due diligence, terms and conditions of sale, time taken to arrive at the agreed transaction documents, etc., it is not possible to indicate the timeframe for completion of the disinvestment transaction. The amount realizable by disinvestment of the PSU would depend on factors like market conditions, financial performance of the company, terms and conditions of sale, interest of the investor/buyer, attractiveness of the company and its future prospects and hence, it may not be possible to estimate the revenue inflow through disinvestment.

Procedure of Treatment of CGHS beneficiaries in Private Hospitals

2129. PROF. M.M. AGARWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the details of recognized private hospitals attached to CGHS in different parts of the country, hospital-wise;

(b) the details of procedure of treatment in private hospitals by CGHS beneficiaries and how the reimbursement of expenses on treatment is being made by Government;

(c) whether CGHS beneficiaries are allowed to avail specialized treatments in private hospitals; and

(d) if not, the specific reasons therefor and the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. JHA) : (a) The information is given at Annexure—[See Appendix 194, Annexure No. 19].

(b) After obtaining the advice of Government Specialist/CMO Incharge of CGHS Dispensary regarding the treatment procedure, permission is granted to the serving CGHS beneficiaries by the concerned office where the Government servant is working and in the case of pensioner beneficiaries, the permission is granted by the Government specialist or the CMO in-charge of the dispensary to which the pensioner is attached. Reimbursement of medical expenses in respect of serving employees is made by the concerned office from the Service Head and in respect of pensioners, the reimbursement is made from the CGHS Head by the respective Head of the CGHS covered cities.

(c) Yes, Sir As mentioned above CGHS beneficiaries are allowed treatment in private hospitals recognised under the CGHS. In cases of emergency, they may take treatment in unrecognised private hospitals also subject to *ex-post-facto* sanction.

(d) In view of (c) above, the question does not arise.

Recognition to Hospitals/Diagnostic Centres

2130. SHRI SURYABHAN PATIL VAHADANE :
SHRI ANIL SHARMA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to reply to Starred Question 3 given in the Rajya Sabha on the 19th November, 2001 and state :

(a) whether all recognized hospitals/diagnostic centres had applied for the recognition;

(b) if not, the reasons for giving recognition; and